

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Seventh Lok Sabha

Seventieth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1984

COMMITTEE ON PRIVATE MEMBERS' RESOLUTIONS

(Seventh Lok Sabha)

SEVENTIETH REPORT

(Presented on 14-3-1984)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventieth Report.

2. The Committee met on 13 March, 1984 for—

I. Classification and allocation of time to the Andhra Pradesh Legislative Council (Abolition) Bill, 1984 by Shri G. Bhoopathy under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions, at item Nos. 3, 4 and 5 set down in the List of Business for Friday, 16 March, 1984.

Classification and allocation of time to Bill

3. The Committee considered classification and allocation of time for discussion of the Andhra Pradesh Legislative Council (Abolition) Bill, 1984 by Shri G. Bhoopathy.

4. After considering all aspects of the Bill, the Committee recommend that the Bill be placed in category 'B' and 2 hours be allocated for its discussion.

Allocation of time to Resolutions

5. The Committee recommend allocation of time to resolutions as follows:—

(1) Resolution by Shri Hannan Mollah regarding 'Right to Work' as Fundamental Right. 2 hours

(2) Resolution by Shri K. A. Rajan regarding control on private sector companies. 2 hours

(3) Resolution by Shri K. Lakkappa regarding scrutiny of funds advanced to private limited companies. 2 hours

[P.T.O.]

Report could not be adopted as the House decided to cancel the sitting of Lok Sabha on 16-3-84 on account of Holi. The recommendations re. classification & allocation of time to a Bill were incorporated in the next Report i.e. Seventy-first Report which was adopted on 23-3-84

Recommendations

6. The Committee recommend that—

- (i) the classification and allocation of time to Bill, as shown in para 4 above, be agreed to by the House; and
- (ii) the allocation of time to resolutions, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI,

13 March, 1984

23 Phalguna, 1905 (Saka)

G. LAKSHMANAN,

*Chairman,
Committee on Private Members'
Bills and Resolutions.*